

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 180 of 2013
& I.A. No. 303 of 2013**

Dated : 17th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of

Uttarakhand Power Corporation Ltd. ...Appellant(s)

Versus.

Uttarakhand Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) :	Mr. Amit Kapur Mr. Vishal Anand Mr. Gaurav Dudeja
Counsel for the Respondent(s):	Mr. Buddy A. Ranganadhan for R.1 Mr. M.L. Lahoty Ms. Gargi Bhatta Bharali (in IA 303/13) Ms. Shally Bhasin Mr. Lakshmesh kumar Mr. P. Anand for Uttarkhand Asson.

ORDER

**I.A. No. 303 of 2013
(Appl. for Impleadment)**

Heard the learned counsel for the parties.

The Application is allowed.

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The learned counsel for the Respondents are directed to file their respective replies on or before 10.10.2013 after serving copy on the other side.

It is open to the parties to file the impleadment Petitions.

Post the matter on **24.10.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson